

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

STARRED QUESTION NO:295  
ANSWERED ON:10.08.2015  
Non-Payment of Minimum Wages and Dues  
Selvam Shri V. Panneer

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government is aware that workers in some companies/industries have been reportedly denied minimum salary/wages and other dues in violation of relevant laws; and  
(b) if so, the details of such instances reported during the last three years and the current year including the action taken against the defaulting employers?

**Answer**

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)

(a) & (b): A statement is laid on the Table of the House.  
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STATEMENT REFERRED TO IN REPLY TO PARTS (a) & (b) OF THE LOK SABHA STARRED QUESTION NO. 295 FOR 10.08.2015 BY SHRI V. PANNEERSELVAM REGARDING "NON-PAYMENT OF MINIMUM WAGES AND DUES".

(a) & (b): The implementation of the Minimum Wages Act, 1948 is carried out by the Centre as well as the States in respect of their respective jurisdiction. In the Central sphere, the enforcement is secured through the Inspecting Officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery (CIRM). The officers of the CIRM are regularly conducting inspections under the Minimum Wages Act, 1948, in those establishments which are in the Central sphere. The details of inspections conducted, irregularities and prosecution launched during the last three years and the current year is given below.

S. No.	Particulars	2011-12	2012-13	2013-14	2014-15
1.	No. of Inspections conducted	15272	15500	13099	6168
2.	No. of Irregularities	158843	157111	129341	64987
3.	No. of Prosecution Launched	6937	5307	5167	3453
4.	No. of Convictions	6816	4954	5074	2635

The details of the claim cases filed and the amount awarded is at Annexure.